

**KERALA GENERAL SALES TAX (AMENDMENT)
ORDINANCE ETC.**

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI VIDYA
CHARAN SHUKLA) : I beg to lay on
the Table—

- (1) A copy of the Kerala General Sales Tax (Amendment) Ordinance, 1970 (Kerala Ordinance No. 9 of 1970) promulgated by the Governor of Kerala on the 14th May, 1970, under article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala. [Placed in Library. See No. LT-4120/70.]
- (2) (i) A copy each of the following Notifications under sub-section (3) of section 15 of the Government Savings Banks, Act, 1873 :—
- (a) The Post Office Savings Banks (Amendment) Rules, 1969, published in Notification No. G.S.R. 956 (English version) and G. S. R. 958 (Hindi version) in Gazette of India dated the 26th March, 1969.
- (b) The Post Office Savings Bank (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 957 (English version) and G.S.R. 959 (Hindi version) in Gazette of India dated the 26th March, 1969.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-4121/70.]

**ANNUAL ACCOUNTS OF THE MORMUGAO
PORT TRUST AND VISAKHAPATNAM
PORT TRUST**

THE DEPUTY MINISTER IN THE
MINISTRY OF SHIPPING AND TRANS-
PORT (SHRI IQBAL SINGH) : I beg to
lay on the Table a copy each of the
following papers under sub-section (2) of
section 103 of the Major Port Trusts Act,
1963 :—

- (i) Annual Accounts of the Mormugao Port Trust for the year 1968-69 and the Audit Report thereon. [Placed in Library. See No. LT-4122/70.]
- (ii) Annual Accounts of the Visakhapatnam port Trust for the year 1968-69 and the Audit Report thereon. [Placed in Library. See No. LT-4123/70.]

12.50 hrs.

**COMMITTEE ON ABSENCE OF MEM-
BERS FROM THE SITTINGS OF
THE HOUSE MINUTES**

SHRI G. C. NAIK (Keonjhar). I beg
to lay on the Table the Minutes of the
Fifteenth sitting of the Committee on
Absence of Members from the Sittings of
the House held on the 28th August, 1970

**LEAVE OF ABSENCE FROM THE
SITTINGS OF THE HOUSE**

MR. SPEAKER : The Committee on
Absence of Members from the Sittings
of the House in their Fifteenth Report have
recommended that leave of absence be
granted to the following Members for the
periods indicated against each :

- | | |
|--------------------------------|---|
| (1) Shri Maharaj Singh Bharati | 27th July to 3rd September, 1970
[Eleventh Session]. |
| (2) Shri J. Rameshwar Rao | 27th July to 3rd September, 1970
[Eleventh Session]. |
| (3) Shri K. Jeggaih | 24th April to 20th May, 1970
[Tenth Session] |

[Mr. Speaker]

(4) Shrimati Sudha V. Reddy	27th July to 3rd September, 1970 [Eleventh Session]
(5) Maharani Gyatri Devi of Jaipur	27th July to 3rd September, 1970 Eleventh Session].
(6) Shri Kushok Bakula	27th July to 20th August, 1970 [Eleventh Session].
(7) Maharani Vijayamala Rajaram Chhatrapati Bhonsale	27th July to 2nd September, 1970 [Eleventh Session].
(8) Shri S. K. Patil	27th July to 25th August, 1970 [Eleventh Session]

I take it that the House agrees with the recommendations of the Committee.

HON. MEMBERS : Yes

MR. SPEAKER : The Members will be informed accordingly.

COMMITTEE ON PETITIONS
EIGHTH REPORT

SHRI SRADHAKAR SUPAKAR (Sambalpur) : I beg to present the Eighth Report of the Committee on Petitions.

12.5. hrs.

STATEMENT RE. ACCIDENT TO
INDIAN AIRLINES AIRCRAFT

THE MINISTER OF TOURISM AND CIVIL AVIATION (Dr. KARAN SINGH): Sir following my statement in the House yesterday, I have since received information that the wreckage of the missing aircraft has been sighted from the air by planes of the Indian Airlines and the Air force on the side of a hill at an altitude of approximately 5,000 feet near village Khasi Jatinga approximately 38 kilometres from Silchar and about 24 kilometres North-North-East of Kumbhirgram. The aircraft appears to be in three pieces and badly burnt. The wreckage is inaccessible by air and extremely difficult to reach even by land. A rescue party left last night by road and is expected to

reach the site today. Officials of Indian Airlines, the Directorate General of Civil Aviation and some local officers have left for the scene of the accident by helicopter this morning and flew over the site after crash. They will try to land as near the spot as possible and thereafter proceed on foot.

A Court of Enquiry is being set up to enquire into the causes and circumstances of this tragic accident.

It is with grief and sorrow that I must report to the House that the chances of any of the 34 passengers and 5 crew having survived the accident are considered remote. The House will share my profound sense of shock at this tragic occurrence, and join me in extending our sincere sympathy to the families of those involved in the accident.

SHRI JYOTIRMOY BASU (Diamond Harbour) : No more Fokker Friendship; this is the third accident involving the Fokker.

SHRI PILOO MODY (Godhra): If you will permit me, it has come to my notice that the normal testing of these planes had been suspended by the permission of the hon. Minister and the DGCA. All these planes that are flying on Indian Airlines should be grounded....

MR. SPEAKER : I do not allow you.